

(d) whether the Government is contemplating to give back the management to the owners and

(e) if so what is the reason for such contemplated action?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI) (a) Yes Sir

(b) and (c) The question regarding nationalisation of these undertakings is under examination

(d) No Sir

(e) Does not arise

पुलिस बायरलैस आपरेटरों की परीक्षा

8139 श्री के० लक्ष्म्या क्या गृह मंत्री यह बताने की कृपा करेंगे कि

(क) क्या वर्ष 1975 से अब तक दिल्ली में पुलिस बायरलैस आपरेटरों की कोई विभागीय परीक्षा की गई है और यदि हा तो क्या परीक्षा में सफल हुए आपरेटरों की पदोन्नति कर दी गई है

(ख) अनसूचित जातियाँ और अनसूचित जनजातियों के उन सफल आपरेटरों की संख्या कितनी है जिन्हें पदावधि दी गई है

(ग) यदि सफल आपरेटरों को वर्ष 1975 से अब तक पदोन्नति नहीं दी गई है तो इसके क्या कारण हैं और

(घ) क्या हैड कान्स्टेबल पुलिस बायरलैस आपरेटरों का विशेष भत्ता दिया जाता है और यदि हा तो कितना और यदि नहीं, तो इसके क्या कारण हैं जबकि वह सीमा सुरक्षा बल केन्द्रीय रिजर्व पुलिस आदि में दिया जाता है?

गृह मंत्रालय में राज्य मंत्री (श्री बकिर लाल सप्टल) (क) से (ग). दिल्ली में पुलिस बायरलैस आपरेटरों की विभागीय परीक्षाएँ 1975 से की गई हैं किन्तु सफल हुए आपरेटरों को रिक्तियाँ की कमी के कारण पदोन्नत नहीं किया जा सका।

(घ) हेड कान्स्टेबल पुलिस बायरलैस आपरेटरों को कोई विशेष भत्ता नहीं दिया जाता है क्योंकि तीसरा वेतन आयोग न इसकी सिफारिश नहीं की।

Criteria for giving Advertisement

8140 SHRI SURENDRA JHA SUMAN Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) the number of newspapers, magazines etc published in different languages in Bihar and number of dailies weeklies monthlies and fortnightlies among them separately, and

(b) the names of papers etc which are given Government advertisements?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) (a) A total of 360 newspapers/periodicals were published from Bihar as on 31-12-1976, as detailed below

(a) Dailies	19
(b) Weeklies	182
(c) Tri Biweeklies	2
(d) Fortnightlies	42
(e) Monthlies	95
(f) Quarterlies	26
(g) Annuals	5
(h) Other Periodicity	9
Total	360

(b) Advertisements are given to papers which apply for inclusion in

the DAVP's media list and fulfil the basic criteria laid down in the Advertising Policy of the Govt. A list of publications from Bihar which were given DAVP advertisements during the year 1977-78 is laid on the Table of the House. [Placed in Library. See No. LT-2191/78.]

R & D Institutions

8141. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to refer to the Report on Science and Technology 1970-71 of the Cabinet Secretariat (Committee on Science and Technology) pages 157 to 159 and state:

(a) the total number of R&D Institutions under the Central Government at the end of the First Five Year Plan, at the end of the Third Five Year Plan and as at the end of the Fifth Five Year Plan (March, 1978); and

(b) The total expenditure incurred on these R&D institutions in the last year of the First Five Year Plan, Third Five Year Plan and the last year of the Fifth Five Year Plan (1977-78)?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The total number R&D institutions under the Central Government at the end of the first five year plan was 160, at the end of the third five year plan was 333 and as at the end of the Fifth plan was 387.

(b) The total expenditure incurred on these R&D institutions with regard to the R&D and other related activities of these institutions in the last year of the first five year plan was Rs. 12.14 crores in the last year of the third five year plan was Rs. 79.12 crores and anticipated expenditure in the last year of the Fifth Plan (1977-78) was Rs. 412.27 crores.

736 LS-3.

Central Government Employees consumer Cooperative Society

8142. SHRI D. G. GAWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that certain charges were levelled against the then General Manager of the Central Government Employees Cooperative Society Ltd., New Delhi in its last general body meeting held in 1977;

(b) if so, the nature of allegations made;

(c) whether the General Manager had deposited the amount for the goods he had taken; and

(d) if so, when and at what rates?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). Yes. Sir. Two allegations were made against the General Manager. One related to the retention by him of a travelling allowance advance for a long period though he did not have to undertake the tour. The second related to the loss of interest on the value of confiscated goods which the General Manager had taken on approval basis but which were not actually sold.

(c) and (d). The General Manager had taken certain confiscated goods worth Rs. 7,374.10 on approval basis in April-May, 1975 from the godown and kept them in the Headquarters office with a view to exhibiting them to VIP customers and other officials connected with the work of the Society who were not able to get them in the normal manner from the stores due to heavy rush. These items were subsequently returned by him to the Society's main godown in July, 1977. The question of the General Manager having to deposit the value of the goods taken by him on approval basis, therefore, did not arise.